

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 81/TT/2020**

Date: 15.9.2020

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff blocks, (ii) truing up of transmission tariff of the 2014-19 tariff block and (iii) determination of transmission tariff of the 2019-24 tariff block for the assets covered under "Ramagundam Stage-III" in Southern Region.

**Sir,**

With reference to the petition captioned above, I am directed to request you to submit the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents/beneficiaries, latest by 30.9.2020:

- a) Segregated projected ACE towards critical equipment and non-critical civil works relating to quarters etc.
- b) Details of Competent Authority authorized to approve the ACE. Whether the Competent Authority has approved the projected ACE? If so, details of approvals may be given.
- c) Whether the proposed replacement of equipments and civil works discussed and approved by the beneficiaries?
- d) What is the basis for arriving at the extended useful life of five years?

2. In case the above said information is not filed within the specified date, the petition shall be disposed of on the basis of the information available on record.

Yours faithfully,

Sd/-  
**(Rajendra Kumar Tewari)**  
**Bench Officer**